

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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O.A. No.263 of 1996

Dated at New Delhi, this 9th day of February, 1996.

HON'BLE SHRI A. V. HARIDASAN, VICE CHAIRMAN (J)
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

1. Kanwar Singh,
S/o Shri Jatter Singh,
C/o India Government Mint,
D-2, Sector-1,
NOIDA.
2. Virender Singh,
S/o Late Shri Surti Ram,
R/o Village and P.O. Duhai,
Dist. Ghaziabad.
3. Kailash Chand,
S/o Kunji Lal,
R/o Village Chaura Sadatpur,
Sector-22,
NOIDA.
4. Karan Singh,
S/o Late Shri Ram Chander,
R/o Village and P.O. Pasona,
Dist. Ghaziabad. ... Applicants.

By Advocate: Shri Rajinder Pandita

VERSUS

1. Union of India, through
Secretary,
Ministry of Finance,
Department of Economic Affairs,
North Block,
NEW DELHI.
2. General Manager,
India Government Mint,
D-2, Sector-1,
NOIDA.
3. Chief Accounts and
Administrative Officer,
India Government Mint,
D-2, Sector-1,
NOIDA. ... Respondents

O R D E R (Oral)

Shri A. V. Haridasan, VC(J)

The four above named applicants in this case
are working as Fork Lift Operator Grade-II,

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CWPA-III, Mazdoor and Machine Assistant-III respectively in the India Government Mint, Noida. Their grievance is that there is no proper promotional avenues for them and that because of this, they are stagnating in the post on which each of them was appointed. Even in the matter of promotion in the higher grades in the cadre of the applicants, the section of the employees to which the applicants belong, is being discriminated. The applicants made a representation in this regard requesting the respondents to afford chances for advancement in the career and on finding that they did not evince any favourable response ~~that~~ the applicants have filed this application praying for a direction to the respondents to amend the Recruitment and Promotion Rules so as to provide promotional avenues. Since the application has been filed by the four individual employees, a Miscellaneous Application No.260/96 for permission to join together in single application has been filed. This M.A. for joining together is allowed.

We have perused the O.A. and have also heard the learned counsel for the applicants. The issue involved in this case is the deficiency of promotional avenues to a set of employees as

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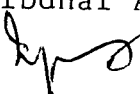
contained in the Recruitment Rules. The relief sought for includes amendment of the Recruitment Rules and creations of posts. In this regard, attention of the respondents have been invited in writing for the first time by the applicants in a representation filed on 19.1.1996. This application has been presented on 29.1.1996. We are of the considered view that this application is premature. On a representation made on issues as are containing therein, we are of the considered view that it may not be feasible for the competent authority to act and take a decision within a couple of days or within a couple of weeks. It may require deliberations at different levels and taking some policy decisions in the matter. The applicant, therefore, should have awaited for six months before approaching the Tribunal.


Therefore, we find that this application is premature in nature and liable to be rejected under section 19 (3) of the Administrative Tribunal Act, 1985. Needless to say that in case legitimate grievances, if any, survive even after the outcome of the representation made by them to the respondents, it would be open to them to seek

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appropriate relief in that behalf.

With these directions, the application is rejected under section 19(3) of the Administrative Tribunal Act, 1985 without any order as to costs.


(K. Muthukumar)
Member(A)


(A. V. Haridasan)
Vice Chairman(J)

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